[Shri P. Sundarayya.] it is useless to quote all these precedents. Because for you it is not convenient, let us argue on the basis of article 356 of the Constitution itself. Has the Constitution broken down according to article 356? I say 'No', in spite of Dr. Katju saying 'Yes', because his arithmetic is very funny. I do not know where he learnt because most probably he must have forgotten his principles of arithmetic. It must have been a long time since he learnt this thing. Sir, he started taking it from 69, and then minus two and so on.

Question of

1 P.M

Now, I will make him know to calculate arithmetic in a different way. Sir, true, we were 40 Communist Party members at that time

THE VICE-CHAIRMAN (SHRI V. K. DHAGE): Mr. Sundarayya, will you take some more time?

SHRI P. SUNDARAYYA: I will certainly take more time.

THE VICE-CHAIRMAN (SHRI V. K. DHAGE): Then you can continue after lunch. The House stands adjourned till 2-30 in the afternoon.

The House adjourned for lunch at one of the clock.

The House re-assembled after lunch at half past two of the clock, the VICE-CHAIHMAN (SHRI V. K. DHAGE) in the Chair,

## QUESTION OF PRIVILEGE RE ISSUE OF A NOTICE BY LOK SABHA FOR INTRODUCING THE ANDHRA BILL.

SHRI P. SUNDARAYYA: Before we proceed, I would like a question of the privilege of this House being taken up, as also the contempt that is being shown to our Constitution itself, because here is a Notice issued by the Secretariat of the Lok Sabha dated the 26th November giving a list of business for that House, Item No. 2 "Dr. K. N. Katju to move for leave to

introduce a Bill to confer on the President the powers of the Andhra State Legislature to make laws and also to introduce the Bill." This I got just now. I want to draw your attention as well as that of the House to the gross contempt that is being shown by the secretariat of the other House to this House as well as to our Constitution. The Constitution clearly lays down that the President's proclamation must be approved by both the Houses of Parliament, and till the proclamation is approved by both the Houses, the question of investing the President with those powers does not arise. When we are still discussing this matter and in fact long before this question was moved in our House, this notice had been issued. I want you to take note of this and give your ruling.

THE VICE-CHAIRMAN (SHRI V. K. DHAGE): Is it from the Lok Sabha or from this House?

SHRI P. SUNDARAYYA: Lok Sabha.

THE VICE-CHAIRMAN (SHRI V. K. DHAGE): I will look into this matter and in the meanwhile, Mr. Sundarayya will proceed with his speech.

SHRI P. SUNDARAYYA: Tomorrow we will take up this question of the privilege of this House and the contempt that has been shown to this House as also to our Constitution.

SHRI H. P. SAKSENA (Uttar Pradesh): Is the hon. Member fixing tomorrow for this, or is the Chair doing it?

SHRI P. SUNDARAYYA: We will deal with this tomorrow. Contempt has been shown to this House and it is our responsibility to whichever party we belong, to safeguard and uphold the privilege of this House and our Constitution. I would have liked Dr. Katju to be present and to have heard him on the way he himself and his Ministry are treating the Constitution.